# GOVERNMENT OF INDIA MINISTRY OF PETROLEUM & NATURAL GAS

### RAJYA SABHA

## **UNSTARRED QUESTION NO. 147**

TO BE ANSWERED ON 18.07.2022

#### MONETISATION OF PETROLEUM AND NATURAL GAS PIPELINES

147 SHRI A. A. RAHIM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has obtained any guarantee regarding the employment of the permanent employees engaged in pipeline duties after the process of monetisation;
- (b) if so, the details of how such guarantee is being obtained from private parties;
- (c) whether Government will provide details of current number of employees in petroleum and gas pipeline sector which is planned to be monetised; and
- (d) the number of vacancies in the same and number for which requirement is underway?

#### ANSWER

#### MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

#### (SHRI RAMESWAR TELI)

(a) to (d):As per Monetization Guidebook of National Monetization Pipeline of Government of India, Asset Monetization entails a limited period license/lease of an asset, owned by the Government or a public authority, to a private sector entity for an upfront or periodic consideration. Transfer of such rights in lieu of an upfront/periodic consideration is defined by a well-defined concession/contractual framework. The private sector entity is expected to operate and maintain the asset based on the terms of the contract/concession, generating returns through higher operating efficiencies and enhanced user experience. Funds, so received by the public authority, are reinvested in new infrastructure or deployed for other public purposes. Such contracts include provision for transfer of asset back to the public authority at the end of such contract.

The terms & conditions/modalities of Asset Monetization of pipelines of Oil and Gas Public Sector Undertakings have not yet been finalized.

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